

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 14/MP/2016

Subject : Unlawful denial to modify LTA; incorrect and improper Regional Transmission Accounting, and seeking necessary directions under section 79(1) (c) r/w 79(1) (f) of the Electricity Act, 2003.

Date of hearing : 26.7.2016

Coram : Shri Gireesh B. Pradhan, Chairman
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : BSES Yamuna Power Limited

Respondent : Power Grid Corporation of India Limited & Others

Parties present : Shri Shekhar Saklani, BYPL
Shri Manish Garg, BYPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Shimpy Mishra, TPDDL

Record of Proceedings

Learned counsel for PGCIL requested for two days time to file reply to the petition. The representative of the petitioner objected the same.

2. The Commission directed PGCIL to file its reply as a last chance on or before 29.7.2016 with an advance copy to the petitioner who may file its rejoinder by 4.8.2016. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Commission directed to list the matter on 9.8.2016.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**